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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 929/99

DATE OF ORDER : 16.8.1999.

Between :-

B.Charles

... Applicant

And

1. General Manager, (Rep. Union of India),  
Rail Nilayam, Sec'bad-500 071.
2. Chief Personnel Officer, SC Rlys,  
Rail Nilayam, Sec'bad-500 071.
3. Divisional Railway Manager, SC Rlys,  
Guntakal Division, Guntakal.
4. Sr.Divisional Personnel Officer,  
SC Rlys, Guntakal Division, Guntakal.
5. Sr.Divisional Accounts Officer,  
SC Rlys, Guntakal Division, Guntakal.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri K.Siva Reddy, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri S.Ramakrishna Rao, learned counsel for the applicant and Sri K.Siva Reddy, learned standing counsel for the Respondents. Sri G.Srinivas Rao, Sr.D.P.O. of Guntakal was present.

2. This O.A. is filed to set aside the impugned order dated 12.4.1999 of Respondent No.4 and for a consequential direction to the respondents to release pension and pensionary benefits of the applicant taking his length of service into consideration with all the consequential benefits and to pay the same with 24% interest for delayed payment.

3. In our opinion challenging the order dated 12.4.1999 may not be proper. What is required is to correct the date of birth as entered in the order dated 12.4.1999 and also to seek for payment of only 50% of gratuity. In any case this point need not be fully examined at this juncture. Sri Srinivas Rao, Sr.D.P.O., Guntakal produced before us the order dated 6.8.1999 which is taken on record. In view of the order dated 6.8.1999 the applicant will get his provisional pension. It is further stated in that order that the matter is taken up with the higher authorities rendered for regularisation of services/beyond the period of superannuation. A reply in this connection is yet to be received as stated by the official present. A final decision in regard to the above

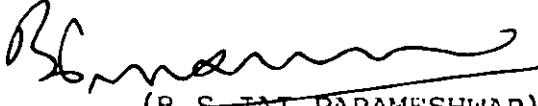
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should be taken within a period of three months from the date of receipt of a copy of this order and the applicant should be informed suitably within that period. On the basis of the decision taken, if any payment is required to be made, the same <sup>part</sup> should be ~~done~~ within a period of one month after receipt of the final order.

4. With the above direction, the O.A. is disposed of. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)  
16/8/99

  
(R.RANGARAJAN)  
Member (A)

Dated: 16th August, 1999.  
Dictated in Open Court.

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